

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:3021
ANSWERED ON:05.09.2007
E- WASTE AND MUNICIPAL SOLID WASTE
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Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the Central Pollution Control Board have issued the draft guidelines for management of electronic wastes generated annually in the country;
- (b) if so, the details thereof;
- (c) whether the such guidelines have been circulated to the States/UTs for enforcing for its management; and
- (d) the details of the steps taken to ensure compliance with the two key sets of rules the Hazardous Waste (Management and Handling) Rules, 2003 and the Municipal Solid Wastes (Management and Handling) Rules, 2000?

Answer

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI NAMO NARAIN MEENA)

(a) to (c) Draft Guidelines for Environmentally Sound Management of Electronic – Waste have been formulated by the Central Pollution Control Board (CPCB). The guidelines deal with the classification, definition and the environmentally sound technologies for recycling and treatment of e-waste and is available on CPCB's website at www.cpcb.nic.in for comments and suggestions. A Task Force has been constituted by the Ministry of Environment and Forests for finalization of these guidelines.

(d) The Hazardous Waste (Management and Handling) Rules 1989 amended in 2000 and 2003 provide for the collection, storage, transportation, treatment and disposal of such wastes. The authorities responsible for implementation of these rules include the State Pollution Control Boards (SPCBs) and the Pollution Control Committees of the Union Territories (PCCs of the UTs). As required under the rules ;

- (i) Authorizations have been granted by the SPCBs and PCCs to hazardous wastes generating units,
- (ii) A number of states have set up Treatment Storage Disposal Facilities (TSDF), and
- (iii) A scheme for the registration of recyclers to encourage environmentally sound recycling is in operation.

The Municipal Solid Waste (Management and Handling) Rules, 2000 lay down detailed compliance criteria for collection, storage, segregation, transportation, processing and disposal of municipal wastes. As per these rules the municipal authority is responsible for implementation of the provisions of these rules and for any infrastructure development for management of municipal waste.

The Ministry of Urban Development under the Jawaharlal Nehru National Urban Renewal Mission (JNNURM), has approved solid waste management projects for 21 towns since December, 2005 and under the "Central Sector Scheme of Solid Waste Management and Drainage in 10 Selected IAF Airfield Towns", Solid Waste Management projects for 10 airfield towns have been approved at an estimated cost of Rs.99.34 crore.

The Twelfth Finance Commission (TFC) has devolved Rs.5,000 crores for local bodies as grants-in-aid for the period 2005-2010, out of which central assistance to the tune of Rs.2500 crores has been earmarked for efficient solid waste management in all 423 class I cities.

The Ministry of Environment & Forests and the CPCB provide financial support to the states for the setting up of pilot projects on cost sharing basis for the management of municipal solid waste.